

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 393/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Indira Gandhi Super Thermal Power Station (3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015

Petitioner : Aravali Power Company Private Limited (APCPL)

Respondents : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : 27.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Ms. Poorva Saigal, Advocate, APCPL
Shri P. Mediratta, APCPL
Ms. Swapna Seshardri, HPPC
Shri Nitin Kala, Advocate, TPDDL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking approval of additional expenditure on account of installation of various Emission Control Systems at Indira Gandhi Super Thermal Power Station (3x500 MW) in compliance with Notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India. Learned counsel requested to issue notice to the Respondents.

2. Learned counsel for the Respondent, Haryana Power Purchase Centre (HPPC), accepted the notice and requested for four weeks' time to file reply.

3. After hearing the learned counsels for the Petitioner and the Respondent HPPC, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately if not served already. The Respondents were directed to file their replies, by 20.3.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 7.4.2020.

5. The Commission directed the Petitioner to file the following information by 15.3.2020:



(a) Certificate to the effect that FGD technology adopted would meet the evaluation criteria as indicated by CEA in its latest advisory dated 7.2.2020 and would meet SO₂ emission norms as stipulated by MoEF&CC;

(b) Detailed noted with regard to selection of technology for Plant based on the evaluation criteria as indicated by CEA in its advisory dated 7.2.2020;

(c) Basis of cost claimed towards 'SNCR' and 'Combustion Modification' and Certificate to the effect that the Plant would meet NO_x emission norms as stipulated by MoEF&CC after installation of the same;

(d) Break-up of the cost claimed towards FGD i.e. Rs. 73 lakh/MW (i.e. Rs. 1100 crore for 1500 MW) between various packages, IDC and opportunity cost, etc. along with justification towards the same including specific features, if any.

6. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

